

AN HON. MEMBER: We are also interested.

MR. SPEAKER: The whole House is interested.

SHRI S. M. BANERJEE: Kindly give me a patient hearing for one minute. (*Interruptions*)

SHRI KANWAR LAL GUPTA: I will send the teachers to you.

SHRI S. M. BANERJEE: I want a ruling from you. Thirty thousand teachers are on strike. In every school there is a policeman.

MR. SPEAKER: You are making a speech, it is not a point of order.

SHRI S. M. BANERJEE: You have allowed a discussion every time. Last time you allowed some question to be raised, and the hon. Minister replied. This situation is not a continuing matter. This is a new situation. Even our calling attention is refused. I do not know what course is left to us. Teachers are going to be arrested, they have been arrested already.

MR. SPEAKER: Will you kindly sit down? There is no point of order.

SHRI S. M. BANERJEE: I tabled an adjournment motion also on this.

MR. SPEAKER: The Minister has heard. Let us see if he makes a statement.

SHRI CHINTAANI PANIGRAHI: May I submit that on this side also we are interested in the teachers' strike, and we request the hon. Minister to make a statement on that.

MR. SPEAKER: It is the demand of that side and this side, both, that the Minister may make a statement. The whole House is interested.

SHRI D. C. SHARMA: I have to make some observations. I stood up. What has happened to my point of order?

12.11 hrs.

PAPERS LAID ON THE TABLE

Notification Re: National Credit Council

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table a copy of Notification No. F. 4(43)-BC/67 published in Gazette of India dated the 10th February, 1968, announcing the constitution of the National Credit Council. [*Placed in Library, see No. LT-110/68.*]

NOTIFICATIONS REG: BENGAL FINANCE (SALES TAX) ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to:

- (1) re-lay on the Table a copy each of the following Notifications under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi:—
 - (i) The Delhi Sales Tax (Third Amendment) Rules, 1967, published in Notification No. F. 4(83)/67-Fin (E)(1) in Delhi Gazette dated the 19th October, 1967. [*Placed in Library, see No. LT-1682/67.*]
 - (ii) A copy of Notification No. F. 4(83)/67-Fin. (E) (I) dated the 14th November, 1967, containing corrigendum to Notification No. F. 4(83)/67-Fin. (E) (I) dated the 19th October, 1967. [*Placed in Library, see No. LT-2114/67.*]
- (2) lay on the Table—
 - (i) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) The Customs and Central Excise Duties Export Draw-back (General) Termination Amendment Rules, 1968,